

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 331/2010

Subject: Approval of transmission tariff for Chukha transmission system in Eastern Region for the period from 1.4.2009 to 31.3.2014

Date of Hearing: 15.5.2012

Coram: Shri S. Jayaraman, Member
Shri M. Deena Dayalan, Member

Petitioner: PGCIL, New Delhi

Respondents: Bihar State Electricity Board & 5 others

Parties present: Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri R.B. Sharma, Advocate for BSEB and JSEB

The representative of the petitioner submitted that additional capital expenditure has been claimed in the petition for tower foundation in 220 kV D/C Dalkhola-Purnea transmission line on account of change in river course and replacement of old equipments after completion of their useful life. Replacement is being proposed because this is an old station and spares are not available. He further submitted that the additional capital expenditure is being claimed under Regulation 9 (2) (v) of 2009 regulations, on the ground that works were necessary for efficient and successful operation of the system.

2. The learned counsel for BSEB and JSEB submitted that the additional capital expenditure under Regulation 9 (2) (v) of 2009 regulations can be claimed only after the expenditure is incurred.

3. The Commission directed the petitioner to submit the following:-

- (a) detailed breakup of additional capital expenditure and de-cap for the proposed works including the quantity, location, date of commissioning, cost of replacement, justification for replacement based on condition monitoring test and de-cap in respect of each of the old equipments, proposed to be replaced;

(b) Reason as to why the works of earthing arrangement, pathway, and replacement of bus-post insulators and re-conductoring of bus-bar cannot be covered under O&M, and also justification for claiming add-cap towards these works;

(c) The details of works to be undertaken under automation of Purnia sub-station including quantity, cost etc. along with justification;

(d) The details of equipment wise and work wise additional capital expenditure already incurred.

4. Order in the petition was reserved.

By Order of the Commission

Sd/-

(T.Rout)
Joint Chief (Law)
18.5.2012